

Through Video Conference via CISCO Webex

FIR No.1187/2015  
PS : Hauz Khas  
U/s. 302/34 IPC  
St. Vs. Anil Kumar Yadav

02.06.2020

Present : Sh. Pravin Rahul, Ld. Addl. PP for state  
Sh. Tanveer Ahmed Mir & Sh. Sidharth Luthra, Ld. Counsel  
for applicant

Present application has been filed by the applicant for grant of regular bail.

It is contended by the Ld. Addl. PP that accused is already on interim bail since March 2020 which is due to expire on 15.06.2020. It is further contended that the regular bail application of the UTP is listed before the regular court for 20.06.2020.

Various submissions have been made by Id. Defence counsel stating that material witnesses have turned hostile and are not supporting the case of prosecution. It has further been contended that more than 40 witnesses are to be examined in the matter and considering the present pandemic COVID 19 situation completion of trial would take long time. Hence, it has been contended that the accused be admitted to regular bail.

On the contrary Ld. Addl. PP for state has opposed the bail application and has stated that the nature of allegations against the UTP are grave in nature and in any case he is already on interim bail at the present moment.

Heard. Considered.

A perusal of the facts stated in the bail application and in the reply filed by the IO it is clear that serious allegations have been made against the present accused. Further irrespective of contrary testimonies of material witnesses, there are sufficient corroborating/circumstantial evidence which require appreciation at the time of trial. Further some of the material witnesses are yet to be examined and even at this stage there is no ground for admitting the applicant/accused to regular bail. Hence, application for regular bail is dismissed.

CM  
2/6/2020

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St. Vs. Anil Kumar Yadav

Copy of the order be sent to the IO as well as to Jail Superintendent for intimation and be also uploaded on the site of the District Court.

Copy of this order be also supplied to Ld. Counsel for accused through e-mail.

  
(Chetna Singh)

ASJ on duty (South District)/Saket Court  
02.06.2020

Through Video Conference via CISCO Webex

FIR No.260/2017  
PS : Hauz Khas  
U/s. 394/304/34 IPC  
St. Vs.Tinku

02.06.2020

Present : Sh. Pravin Rahul, Ld. Addl. PP for state  
Sh. Hitesh Kumar, Ld. Counsel for Applicant

Present application for regular bail has been filed on behalf of applicant Tinku.

Ld.Defence Counsel submits that accused is in JC since 2017 and that accused was arrested after one month of the incident. He further states that in the original FIR there is no description of either of the accused or of the motorcycle used in the offence.

Ld.Addl.PP on the other hand submits that the present application is second bail application of UTP. He further submits that previous involvement report as well as good conduct report of the UTP may be called.

Ld.Defence Counsel submits that the first bail application was moved at the initial stage and since then period of two years have elapsed.

Heard. Considered.

Let previous involvement report of the UTP be called through IO and IO is further directed to file complete detailed report as regard the examination of complainant and the stage of trial.

At the same time good conduct report of the UTP be called from concerned Superintendent Jail.

List on 09.06.2020.

Copy of the order be sent to the IO as well as to Jail Superintendent for intimation and be also uploaded on the site of the District Court.

Copy of this order be also supplied to Ld. Counsel for accused through e-mail.

  
(Chetna Singh)  
ASJ on duty (South District)/Saket Court  
02.06.2020

**Through Video Conference via CISCO Webex**

FIR No.240/2018  
PS : Safdarjung Enclave  
U/s. 302 IPC  
St. Vs. Benzi Tekhellambam

02.06.2020

Present : Sh. Pravin Rahul, Ld. Addl. PP for state  
Sh. D.B.Goswami, Ld. Counsel for Applicant


Present application has been filed by the applicant for extension of interim bail.

Ld. Defence Counsel submits that the accused is already on interim bail till 05.06.2020 and that is why he has moved the present application for extension of bail.

At this stage, Ld. Counsel has been apprised of the fact that Interim bail of UTPs have been extended by Hon'ble High Court till 15.06.2020. Therefore, Ld. Defence Counsel submits that he wishes to withdraw the present application and does not wish to press the same at this stage. He seeks liberty to file the same as and when required. He is at liberty to do so. Interim bail application is disposed of on these grounds.

Copy of the order be sent to the Jail Superintendent for intimation and be also uploaded on the site of the District Court.

Copy of this order be also supplied to Ld. Counsel for accused through e-mail.

  
(Chetna Singh)  
ASJ on duty (South District)/Saket Court  
02.06.2020

Through Video Conference via CISCO Webex

FIR No.364/2019  
PS : Fatehpur Beri  
U/s.306/385/419 IPC  
St. Vs. Deepak Kumar

02.06.2020

Present : Sh. Pravin Rahul, Ld. Addl. PP for state  
Sh. Ashwini Kumar, Ld. Counsel for Applicant

Present application has been filed by the applicant for grant of regular bail.

It is contended by Id. Defence counsel that the accused is in custody for past 8 months and he has no direct link/contact with the offence as alleged by the prosecution. He further contended that mere harassment is not an instigation and as the chargesheet has already been filed accused be admitted to bail.

Ld.Addl.PP on the other hand has opposed the bail application stating that there is sufficient material on record pointing out towards the guilt of the accused.

Heard. Considered.

A perusal of the incriminating material mentioned in the FIR as well as in the reply furnished by the IO clearly indicate that the arguments made by Id. Defence Counsel that mere harassment is not instigation is not tenable. At this stage, there are sufficient allegations on record pointing out towards the incriminating circumstances against the accused. Hence, there is no ground for grant of regular bail, application is dismissed.

Copy of the order be sent to the IO as well as to Jail Superintendent for intimation and be also uploaded on the site of the District Court.

Copy of this order be also supplied to Ld. Counsel for accused through e-mail.

  
(Chetha Singh)  
ASJ on duty (South District)/Saket Court  
02.06.2020

Through Video Conference via CISCO Webex

FIR No.86/20  
PS :Malviya Nagar  
U/s. 368/370/366/376/377 IPC  
St. Vs. Barihunshishka Siyen @ Neha

02.06.2020

Present : Sh. Pravin Rahul, Ld. Addl. PP for state  
Sh. Bhuvneshwar, Ld. Counsel for Applicant

Present application has been filed by the applicant for grant of interim bail.


As per practice laid down by Hon'ble High Court prosecutrix is to be joined.

IO is directed to join prosecutrix on next date of hearing through video conferencing for submission on bail application of applicant/accused.

List on **04.06.2020**.

Copy of the order be sent to the IO as well as to Jail Superintendent for intimation and be also uploaded on the site of the District Court.

Copy of this order be also supplied to Ld. Counsel for accused through e-mail.

  
(Chetha Singh)  
ASJ on duty (South District) Saket Court  
02.06.2020

Through Video Conference via CISCO Webex

FIR No.77/2020  
PS : Malviya Nagar  
U/s. 366/368/370 IPC  
St. Vs. Drabhamon Phawa

Present : Sh. Pravin Rahul, Ld. Addl. PP for state  
Sh. Bhuvneshwar, Ld. Counsel for Applicant

Present application has been filed by the applicant for grant of interim bail.

As per practice laid down by Hon'ble High Court prosecutrix is to be joined.

IO is directed to join prosecutrix on next date of hearing through video conferencing for submission on bail application of applicant/accused.

List on **04.06.2020**.

Copy of the order be sent to the IO as well as to Jail Superintendent for intimation and be also uploaded on the site of the District Court.

Copy of this order be also supplied to Ld. Counsel for accused through e-mail.

  
(Chetna Singh)  
ASJ on duty (South District)/Saket Court  
02.06.2020

Through Video Conference via CISCO Webex

FIR No.643/2018

PS : Mehrauli

U/s. 307/323/506/509/354D/452 IPC & 25/27/54/59 Arms Act

St. Vs. Manoj Kumar

02.06.2020

Present : Sh. Pravin Rahul, Ld. Addl. PP for state  
Sh. Rakesh Kumar, Ld. Counsel for Applicant

Present application has been filed by the applicant for grant of interim bail.

Adjournment has been sought by the IO to verify the fact stated in the interim bail application.

IO is directed to file complete report and previous involvement of the accused on the next date. At the same time good conduct report of accused be also called from Jail Superintendent.

At the request of Ld. Counsel for accused case be put up on 03.06.2020 as he submits that he has to move out of station on 04.06.2020.

Put up on **03.06.2020**.

Copy of the order be sent to the IO as well as to Jail Superintendent for intimation and be also uploaded on the site of the District Court.

Copy of this order be also supplied to Ld. Counsel for accused through e-mail.

  
(Chetna Singh)

ASJ on duty (South District)/Saket Court

02.06.2020



**Through Video Conference via CISCO Webex**

FIR No.1728/2016  
PS : Mehrauli  
U/s. 302/34 IPC & 27/54/59 Act  
St. Vs. Dharmender Yadav

02.06.2020

Present : Sh. Pravin Rahul, Ld. Addl. PP for state  
Sh. Vinay Kumar, Ld. Counsel for Applicant

Present application has been filed by the applicant for grant of interim bail.

Submissions to bail application made by Id. Addl.PP for State.

Heard. Considered.

IO is directed to positively verify the factum of marriage as stated in the bail application as the matter is stated to be fixed for 29.06.2020 hence, IO is directed not to seek any further time to verify the said fact and file the report on the next date.

List on 09.06.2020.

Copy of the order be sent to the IO as well as to Jail Superintendent for intimation and be also uploaded on the site of the District Court.

Copy of this order be also supplied to Ld. Counsel for accused through e-mail.



(Chetna Singh)

ASJ on duty (South District)/Saket Court  
02.06.2020

Through Video Conference via CISCO Webex

Regn. No.425/2020  
FIR No.78/2018  
PS : Safdarjung Enclave  
U/s. 293/397/411 IPC  
St. Vs. Aas Mohd.

02.06.2020

Present : Sh. Pravin Rahul, Ld. Addl. PP for state  
Sh. Ravi Bhardwaj, Ld. Counsel for Applicant  
IO SI Ranbir Meena is also present through video conferencing

Present application has been filed by the applicant for grant of interim bail.

Report was called from Jail Superintendent in terms of previous order alongwith the custody warrant. No report has been received from the concerned Jail Superintendent.

It is stated by Id. Defence Counsel that this application is pending since 26.05.2020. He further submits that earlier also an application was moved before this court wherein this court also verified that as per the report of the IO accused is not in custody in the present FIR. The said order was handed over to Id. Defence Counsel. However, despite the said fact accused was not released from jail.

Submissions to bail application made by Id. Addl. PP for State.

Heard. Considered.

Today again no report has been furnished by concerned Jail Superintendent. As per Ld. Defence Counsel accused is unfairly incarcerated in jail and has not been released despite the report given by the IO that accused is not arrested in the present FIR. Hence, IO is directed to physically verify the said fact from the concerned Jail Superintendent by taking the copy of present order.

Further above conduct of concerned Jail Superintendent be brought to the notice of the concerned DG Prison for intimation and necessary action as it is noticed that none of the reply are being received from the Jail Superintendent leading to undue delay in disposal of the bail application.


*Allo*  
2/6/2020

Acknowledgement from the office of DG Prison be also called in this matter for the next date.

List on **05.06.2020**.

Copy of the order be sent to the IO as well as to Jail Superintendent for intimation and be also uploaded on the site of the District Court.

Copy of this order be also supplied to Ld. Counsel for accused through e-mail.

  
(Chetna Singh)  
ASJ on duty (South District)/Saket Court  
02.06.2020

**Through Video Conference via CISCO Webex**

Regn. No.426/2020  
FIR No.265/2012  
PS : Fatehpur Beri  
U/s. 302/452 IPC  
St. Vs. Maninder Singh @ Kale

02.06.2020

Present : Sh. Pravin Rahul, Ld. Addl. PP for state  
Sh.Luv Manan, Ld. Counsel for Applicant

This interim bail application has been filed by the applicant/UTP Maninder Singh @ Kale stating that he falls within the criteria laid down by Hon'ble HPC as per Minutes dated 18.05.2020.

Submissions to bail application made by Id. Addl.PP for State.

Heard. Considered.

Reply has been received from IO SI Praveen Attri who submits that complete address and police station of accused and his parents be provided to him so that necessary verification can be conducted as he could not trace out the correct address of accused or his parents. Ld. Defence counsel is requested to do the needful.

IO is directed to file complete detailed report alongwith previous

Through Video Conference via CISCO Webex

Regn. No.426/2020  
FIR No.265/2012  
PS : Fatehpur Beri  
U/s. 302/452 IPC  
St. Vs. Maninder Singh @ Kale

02.06.2020

Present : Sh. Pravin Rahul, Ld. Addl. PP for state  
Sh.Luv Manan, Ld. Counsel for Applicant

This interim bail application has been filed by the applicant/UTP Maninder Singh @ Kale stating that he falls within the criteria laid down by Hon'ble HPC as per Minutes dated 18.05.2020.

Submissions to bail application made by Ld. Addl.PP for State.

Heard. Considered.

Reply has been received from IO SI Praveen Attri who submits that complete address and police station of accused and his parents be provided to him so that necessary verification can be conducted as he could not trace out the correct address of accused or his parents. Ld. Defence counsel is requested to do the needful.

IO is directed to file complete detailed report alongwith previous involvement report of the UTP as well as stage of trial on the next date of hearing. Good conduct report of the UTP be also called from the concerned Jail Superintendent for next date.

List on 06.06.2020.

Copy of the order be sent to the IO as well as to Jail Superintendent for intimation and be also uploaded on the site of the District Court.

Copy of this order be also supplied to Ld. Counsel for accused through e-mail.

  
(Chet Singh)  
ASJ on duty (South District)/Saket Court  
02.06.2020

Through Video Conference via CISCO Webex

Regn. No.355/2020  
FIR No.381/2019  
PS : Mehrauli  
U/s. 363 IPC  
St. Vs. Akash

02.06.2020

Present : Sh. Pravin Rahul, Ld. Addl. PP for state  
Sh. Avijit Singh, Ld. Counsel for Applicant

Present application has been filed by the applicant for grant of interim bail.

Ld. Addl.PP for State submits that in the earlier ordersheet Id. Defence counsel pressed for regular bail and now he states that present application be considered for interim bail. Ld. Defence counsel states that he wishes to press for interim bail only and not for regular bail. Noted.

IO SI Nazma also present through Video conferencing and states that despite best efforts prosecutrix is not willing to join proceedings.

Today report as regard the medical condition of the accused in terms of order dated 26.05.2020 was called from the concerned Jail Superintendent but the same has not been received again. Let conduct of concerned Jail Superintendent be brought to the notice of the concerned DG Prison for intimation and necessary action. Fresh report in terms of order dated 26.05.2020 be called from the concerned Jail Superintendent through IO.

Previous involvement report of the accused be also called through IO for the next date.


At this stage, IO submits that he there is no previous involvement of accused apart from the present case. She submits that she would file a written reply in this regard on the next date.

List on **06.06.2020**.

Copy of the order be sent to the IO as well as to Jail Superintendent for intimation and be also uploaded on the site of the District Court.

*Alb*  
2/6/2020

Copy of this order be also supplied to Ld. Counsel for accused through e-mail.

  
(Chetna Singh)  
ASJ on duty (South District)/Saket Court  
02.06.2020

Through Video Conference via CISCO Webex

Regn. No.11/2020

Civil Suit

Rakesh Panwar & Ors. Vs. Nishant Panwar & ors.

02.06.2020

Present : Sh. Saurabh Sharma, Ld. Counsel for petitioner

No report as regard the service of defendant through speed post/ email etc. has been filed in the present matter.

AOJ Admin is directed to do the needful in this regard and file report positively on the next date.

List on **05.06.2020**.

Copy of the order be uploaded on the site of the District Court.

Copy of this order be also supplied to Ld. Counsel for accused through e-mail.

  
(Chetna Singh)

ASJ on duty (South District)/Saket Court  
02.06.2020



Through Video Conference via CISCO Webex

FIR No.317/2018  
PS : Hauz Khas  
U/s. 394/395/397/411/34 IPC  
St. Vs. Tarun Kumar & ors. (Rohit Kumar)

02.06.2020

Present : Sh. Pravin Rahul, Ld. Addl. PP for state  
Sh. ML Chaudhary, Ld. Counsel for Applicant Rohit Kumar

Ld. Counsel submits that he wishes to press the interim bail application and not for regular bail. Noted.

Ld.Addl.PP submits that accused is involved in two other cases and hence he does not fall within the criteria laid down by Hon'ble HPC.

On the other hand, Id. Defence Counsel states that accused is in custody since 2018 and has already been admitted to bail in another case however he is at present lodged in Faridabad Jail. It is further submitted by Id. Defence counsel that present application has been filed on medical ground stating that accused is an acute diabetic patient and he is taking regular treatment for the same.

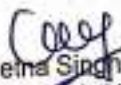
Heard. Considered.

Let report regarding the medical condition of the UTP be called through concerned Jail Superintendent Faridabad Jail for the next date.

List on 09.06.2020.

Copy of the order be sent to the IO as well as to Jail Superintendent Faridabad Jail for intimation and be also uploaded on the site of the District Court.

Copy of this order be also supplied to Ld. Counsel for accused through e-mail.

  
(Chema Singh)  
ASJ on duty (South District)/Saket Court  
02.06.2020

Through Video Conference via CISCO Webex

Regn. No.404/2020  
FIR No.4572015  
PS : Malviya Nagar  
U/s. 307/397 IPC  
St. Vs. Sajid Ali

02.06.2020

Present : Sh. Pravin Rahul, Ld. Addl. PP for state  
Sh. Yogesh Kaushik, Ld. Counsel for Applicant

Present application has been filed by the applicant for grant of interim bail. Ld. Defence Counsel submits that the case of the UTP is covered by the criteria laid down by Hon'ble HPC dated 18.05.2020.

IO SI Ravi Yadav from PS Malviya Nagar has furnished his report regarding previous involvement of the UTP/accused Sajid Ali.

Ld.Addl.PP submits that for the past three dates of hearing present application is adjourned on account on non receipt of good conduct report as well as medical report of UTP from concerned Jail Superintendent.

Heard. Considered.

Reply of the IO also perused as per which there is no previous involvement. As no report has been received from the concerned Jail Superintendent for the past 3 dates, IO is directed to physically visit the concerned Jail Superintendent and submit report on the next date. Further reason for non submission of report by the concerned Jail Superintendent be also called from the concerned Jail Superintendent and let conduct of concerned Jail Superintendent be brought to the notice of the concerned DG Prison for intimation and necessary action. Acknowledgement from the office of DG Prison be also called in this matter for the next date.


IO is further directed to join video conference proceedings on the next date after furnishing report.

List on 04.06.2020.

Copy of the order be sent to the IO, Jail Superintendent as well as to DG Prison for intimation and be also uploaded on the site of the District Court.

*Chh*  
2/6/2020

Copy of this order be also supplied to Ld. Counsel for accused through e-mail.

  
(Chetna Singh)  
ASJ on duty (South District)/Saket Court  
02.06.2020

Through Video Conference via CISCO Webex

Regn.No.437/20

FIR No.387/2017

PS : Safdarjung Enclave

U/s. 279/337/295A/307/302 IPC rw section 185 of Motor Vehicle Act

St. Vs. Rohit Krishnan Mehnta

02.06.2020

Present : Sh. Pravin Rahul, Ld. Addl. PP for state

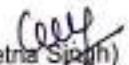
A letter put up before the undersigned through whatsapp from the Jail Superintendent Central Jail No.4 from Deputy Superintendent Jail No.4 as a clarificatory communication has been received regarding from Deputy Superintendent Jail No.4 as regards the complete u/sections, date of surrender with respect to accused Rohit Krishnan in case FIR no.387/2017, PS Safdarjung Enclave.

In this regard on the bail order which was passed on 01.06.2020 reply has been called from the IO as per which IO has clarified that the accused is in custody u/sec. 279/337/295A/307/302 IPC rw section 185 of Motor Vehicle Act. Hence, it is clarified that accused is in custody u/sec. 279/337/295A/307/302 IPC rw section 185 of Motor Vehicle Act, FIR No.387/2017, PS Safdarjung Enclave and on account of typographical error in order dated 01.06.2020 the u/sections be corrected and read as above.

Hence it is clarified that accused is in custody u/sec. 279/337/295A/307/302 IPC rw section 185 of Motor Vehicle Act, FIR No.387/2017, PS Safdarjung Enclave.

Copy of the order be sent to the Jail Superintendent, Central Jail No.4 for intimation and necessary action and be also uploaded on the site of the District Court.

Copy of this order be also supplied to Ld. Counsel for accused through e-mail.

  
(Chetna Singh)  
ASJ on duty (South District)/Saket Court  
02.06.2020